

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41373 of 2018

(Arising out of Order-in-Original No.53/2017 dt.16.05.2017 passed by Commissioner of Central Excise, Chennai-I Commissionerate]

M/s.GMT Alloys,
No.25, SIPCOT Industrial Complex
Gummidipoondi
Thiruvallur District – 601 201

Appellant

VERSUS

Commissioner of Central Excise & CGST
Newry Towers, II Avenue
12th Main Road, Anna Nagar,
Chennai – 600 040.

Respondent

WITH

Excise Appeal No.41374 of 2018

(Arising out of Order-in-Original No.53/2017 dt.16.05.2017 passed by Commissioner of Central Excise, Chennai-I Commissionerate]

Sh.P.Nallendra Kumar
Authorised Signatory
M/s.GMT Alloys,
No.25, SIPCOT Industrial Complex
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Thiruvallur District – 601 201

Appellant

VERSUS

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Chennai – 600 040.

Respondent

APPEARANCE:

For the Appellant : Ms.G.Pallavi Ganesh, Advocate
For the Respondent : Sh.Arul C Durairaj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :14.02.2020
DATE OF DECISION :14.02.2020

FINAL ORDER No.40575-40576/2020**PER BENCH**

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal's are withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal's are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal's in case discharge certificate is not issued for the dispute pertaining to these Appeal's. Appeal's are dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp